

BEFORE THE HON'BLE CENTRAL ELECTRICITY REGULATORY COMMISSION,
NEW DELHI

IN THE MATTER OF

Compliance of Regulation 3 (Submission of Information) of Central Electricity Regulatory Commission (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010 & Information under Section 62(5) of the Electricity Act 2003.

IN THE MATTER OF

THDC India Limited
(A Joint Venture of Govt. of India & Govt. of U.P.)
Pragatipuram, Bye-pass Road,
Rishikesh – 249201 (Uttarakhand)

INDEX

S.No.	Particular	Page No.
1	Index	1
2	Application	2
3	Affidavit	3-4
4	Koteshwar HEP- Details of the expected revenue from tariff and charges under sub-section (5) of section 62	5
5	Tehri HPP- Details of the expected revenue from tariff and charges under sub-section (5) of section 62	6

THDC India Limited


(Mukesh Kumar Verma)

Dy. General Manager (Commercial)

मुकेश कुमार वर्मा / M.K. Verma
उप महा प्रबंधक (वाणिज्यिक)
Dy. General Manager (Commercial)
THDC India Limited, Rishikesh
टी०एच०डी०सी० इंडिया लिमिटेड, ऋषिकेश

Date: 13.11.2018

Place: Rishikesh



टीएचडीसी इंडिया लिमिटेड THDC INDIA LIMITED



(भारत सरकार एवं उ.प्र.सरकार का संयुक्त उपक्रम)
(A Joint venture of Govt. of India & Govt. of UP)
CIN : U45203UR1988GOI009822

No: THDC/RKSH/COMML/C-01/51/2206
Dt.:13.11.2018

To,
Secretary,
Central Electricity Regulatory Commission,
3rd & 4th Floor,
Chanderlok Building,
36, Janpath,
New Delhi - 110 001

Sub.: Submission of information in respect of revenue/expected revenue of Tehri HPP (1000 MW) and Koteshwar HEP (400 MW) for FY 2017-18, FY 2018-19 and FY 2019-20.

Ref.: CERC's Notification No.L-1/9/2009/CERC dated 12.04.2010.

Sir,

With reference to CERC's (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010, please find enclosed herewith the financial position of Tehri HPP (1000 MW) and Koteshwar HEP for FY 2017-18, April 2018 to September 2018 and expected revenue for October 2018 to March 2019 and FY 2019-20, on the prescribed formats.

Thanking you,

yours faithfully,
for & on behalf of THDC India Ltd.


13/11/2018

(Mukesh Kumar Verma)
Dy.General Manager (Commercial)

Encl.: as above.

मुकुेश कुमार वर्मा / M.K. Verma
उप महा प्रबंधक (वाणिज्यिक)
Dy. General Manager (Commercial)
THDC India Limited, Rishikesh
टीएचडीसी इंडिया लिमिटेड, ऋषिकेश

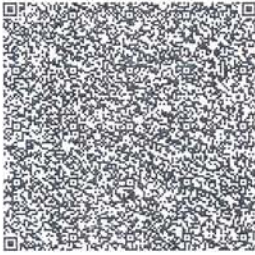


सत्यमेव जयते

INDIA NON JUDICIAL Government of Uttarakhand

e-Stamp

Certificate No. : IN-UK90896296655616Q
Certificate Issued Date : 12-Nov-2018 12:40 PM
Account Reference : NONACC (SV)/ uk1207304/ RISHIKESH/ UK-DH
Unique Doc. Reference : SUBIN-UKUK120730483307851721254Q
Purchased by : THDC INDIA LTD RISHIKESH
Description of Document : Article 4 Affidavit
Property Description : -
Consideration Price (Rs.) : 0
(Zero)
First Party : THDC INDIA LTD RISHIKESH
Second Party : NA
Stamp Duty Paid By : THDC INDIA LTD RISHIKESH
Stamp Duty Amount(Rs.) : 10
(Ten only)



13/11/2018

BEFORE THE HON'BLE CENTRAL ELECTRICITY REGULATORY COMMISSION,
NEW DELHI

IN THE MATTER OF

Compliance of Regulation 3 (Submission of Information) of Central Electricity Regulatory Commission (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010 & Information under Section 62(5) of the Electricity Act 2003.

13/11/2018

मुकेश कुमार वर्मा / M.K. Verma

उप महा प्रबंधक (वाणिज्यिक)

By, General Manager (Commercial)

THDC India Limited, Rishikesh

थिडसी इंडिया लिमिटेड, ऋषिकेश

Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at "www.shcilestamp.com". Any discrepancy in the information available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

And

IN THE MATTER OF

THDC India Limited

(A Joint Venture of Govt. of India & Govt. of U.P.)

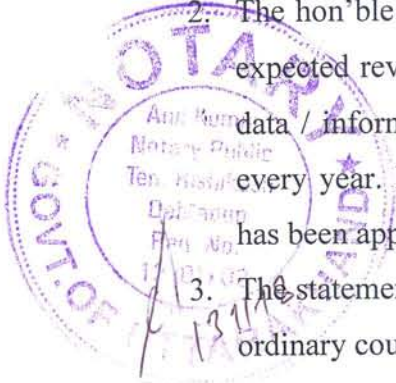
Pragatipuram, Bypass Road,

Rishikesh-249 201 (Uttarakhand)

AFFIDAVIT VERIFYING THE PETITION

I, Mukesh Kumar Verma S/O (Late) Shri Ram Krishna Verma, aged about 53 years, working as Dy.General Manager (Commercial) in THDC India Limited at Rishikesh, the applicant in the above matter, do solemnly affirm and state as follows that:

1. I am working as Dy.General Manager (Commercial) in THDC India Limited and well acquainted with the facts of the above matter.
2. The hon'ble Commission through its notification, CERC (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010 has directed to submit the data / information pertaining to revenue from Tariff and Charges by 30th November of every year. In compliance to the direction of Hon'ble CERC, the requisite information has been appended.
3. The statements made here are based on documents/ records available & maintained in the ordinary course of business and believed by me to be true.



L-D-134

Date: 13.11.2018

Place: Rishikesh

Deponent

13/11/2018
मुकुंदरा कुमार वर्मा / M.K. Verma
उप महा प्रबंधक (वाणिज्यिक)
Dy. General Manager (Commercial)
THDC India Limited, Rishikesh
एन सी डी सी इंडिया लिमिटेड, ऋषिकेश

This affidavit is sworn
before Mukesh Kumar Verma
who is identified by Govind Sharma
13-11-18
M. Kumar (Notary)
Tahsil Rishikesh.

Name of Utility: THDC INDIA LIMITED

(B) Name of Plant: Koteswar HEP(400 MW)

Stage:

Sl. No.	Particulars	Unit	Previous Year (2017-18)	Current Year (2018-19) (Apr- Sep)	Current Year (2018-19) (Oct- Mar)	Ensuing Year (2019-20)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1a	Actual/Expected Availability	%	68.347	68.358	69.482	67.000
1b	Actual/Expected Auxiliary Energy Consumption (Normative)	%	1.0	1.0	1.0	1.0
2a	Actual/Expected recovery of Capacity Charge including incentive	Rs Cr	274.96	119.05	120.34	229.89
2b	Actual/Expected recovery of Return on Equity	Rs Cr	176.41	72.75	57.00	130.84
2c	Actual/Expected recovery of Incentive					
	i) Capacity Charge Incentive	Rs Cr	5.42		6.66	
	ii) Energy charge for energy in excess of saleable Design Energy	Rs Cr	4.29		5.90	
	Total Incentive	Rs Cr	9.71		12.56	
3	Actual/Expected Scheduled generation	MU	1199.06	698.132707	520.472700	1143.292
4	Actual/Expected energy rate					
	i) Energy Charge Rate	Paise/kWh	267.90	231.30	231.30	228.50
	ii) Energy charge for energy in excess of saleable Design Energy	Paise/kWh	90.00		90.00	-
5	Actual/Expected recovery of Energy Charges including Energy charge for energy in excess of saleable Design Energy	Rs Cr	273.82	141.92	96.68	229.89
6a	Actual Deviation Settlement Mechanism generation	MU	14.84	8.69	*	*
6b	Actual Deviation Settlement Mechanism rate	Paise/kWh	-	-	-	-
6c	Actual revenue from Deviation Settlement Mechanism					
	i) Deviation Settlement Mechanism	Rs Cr	5.04	2.96	*	*
	ii) Deviation Settlement Mechanism Interest	Rs Cr	0.01	0.00	*	*

* Unpredictable

(i) The data for FY 2017-18 have been considered/calculated on the basis of actual operational data (ii) The availability for FY 2018-19 and for April -2018 to September 2018 has been considered on actual basis. and for Oct - 2018 to March 2019 has been considered on the basis of MOU target for 'Very Good' rating. (iii) Expected availability for FY 2019-20 has been calculated on the basis of Approved Design Energy, Normative PAF and estimated AFC calculated as per CERC Regulations, 2014. (iv) AFC as approved by Hon'ble CERC vide its order dtd. 09.10.2018 has been considered.


मुकेश कुमार वर्मा / M.K. Verma
 उप महा प्रबंधक (वाणिज्यिक)
 Dy. General Manager (Commercial)
 THDC India Limited, Rishikesh
 टी०एच०डी०सी० इंडिया लिमिटेड, ऋषिकेश

Name of Utility: THDC INDIA LIMITED

(A) Name of Plant: Tehri HPP(1000 MW)

Stage: I

Sl. No.	Particulars	Unit	Previous Year (2017-18)	Current Year (2018-19) (Apr- Sep)	Current Year (2018-19) (Oct- Mar)	Ensuing Year (2019-20)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1a	Actual/Expected Availability	%	79.325	71.686	91.431	77
1b	Actual/Expected Auxiliary Energy Consumption (Normative)	%	1.2	1.2	1.2	1.2
2a	Actual/Expected recovery of Capacity Charge including incentive	Rs Cr	698.18	301.464	382.395	501.050
2b	Actual/Expected recovery of Return on Equity	Rs Cr	536.14	292.988	243.153	536.14
2c	Actual/Expected recovery of Incentive					
	i) Capacity Charge Incentive	Rs Cr	19.88	-	38.01	-
	ii) Energy charge for energy in excess of saleable Design Energy	Rs Cr	21.61	-	28.75	-
	Total Incentive	Rs Cr	41.490		66.761	
3	Actual/Expected Scheduled generation	MU	3040.065250	1731.485063	1396.172440	2763.44
4	Actual/Expected energy rate					
	i) Energy Charge Rate	Paise/kWh	270.7	265.6	265.6	206.00
	ii) Energy charge for energy in excess of saleable Design Energy	Paise/kWh	90.00		90.00	90.00
5	Actual/Expected recovery of Energy Charges including Energy charge for energy in excess of saleable Design Energy	Rs Cr	679.91	404.421	270.224	501.050
6a	Actual Deviation Settlement Mechanism generation	MU	33.157	15.636	*	*
6b	Actual Deviation Settlement Mechanism rate	Paise/kWh	-	-	-	-
6c	Actual revenue from Deviation Settlement Mechanism					
	i) Deviation Settlement Mechanism	Rs Cr	12.25	3.28	*	*
	ii) Deviation Settlement Mechanism Interest	Rs Cr	0.03	0	*	*

* Unpredictable

(i) The data for FY 2017-18 have been considered/calculated on the basis of actual operational data (ii) The availability for FY 2018-19 and for April -2018 to September 2018 has been considered on actual basis. and for Oct -2018 to March 2019 has been considered on the basis of MOU target for 'Very Good' rating. (iii) Expected availability for FY 2019-20 has been calculated on the basis of Approved Design Energy, Normative PAF and estimated AFC calculated as per CERC Regulations, 2014. (iv) AFC as approved by Hon'ble CERC vide its order dtd. 05.12.2017 has been considered.



मुकेश कुमार वर्मा / M.K. Verma
उप महा प्रबंधक (वाणिज्यिक)
Dy. General Manager (Commercial)
THDC India Limited, Rishikesh
टी०एच०डी०सी० इंडिया लिमिटेड, ऋषिकेश